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इलाहाबाद उच्च न्यायासय के नुख्य न्यायाधीश की नियुक्ति

717- श्री सत्यप्रकाश मालवीय : क्या विधि, न्याय भौर कम्पनी कार्य मंत्री यह बताने की कृषा करेगे कि :

- (क) क्या कारण है कि इलाहाबाद उच्च न्यायालय के मुख्य न्यायाधीश के कलकत्ता उच्च न्यायालय में स्थानान्तरण के पश्चात् बहा ग्रभी तक कार्यकारी मुख्य न्यायाधीश कार्यरत है , और
- (ख) उस उच्च न्यानालय से एक नियमित मुख्य न पाश्चीण की नियुक्ति कब तक कर दिये अने की संमायना है?

पिधि, न्याय और कम्पनी कार्य मंत्री
(श्री पागल्य कौशल) : कि)
और (१) पड़ाबार एक अपे
किसी मुख्य स्थापपूर्वि को
प्रिय परकार के ध्यान मे
है । िनु बहु रहिन्। सभय नहीं है कि
नियंक्ति यह हर कर दी जाएगी।

Extraction of Oil in Nagaland .

718. SHRI H. HANUMANTHAPPA: Will the Minister of ENERGY be pleased to state:

- (a) whether it is a fact that the Naga Students Federation has written a letter to the Chief Minister of Nagaland against the extraction of oil in Nagaland; and
 - (b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): (a) (b) The Government is not aware of any such letter addressed by Naga Students Federation to the Chief Minister of Naga-

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land. However, in a letter dated 12th September, 1983, addressed to the Prime Minister, the Naga Students Federation has alleged that ONGC is violating the constitutional rights of the Nagas by extracting crude oil from the Champang area of Nagaland.

Linking of Bassein-Bombay Oilfield with Hazria

719. SHRI PARVATHANENI UP-ENDRA: Will the Minister of ENERGY be pleased to state:

- (a) whether it is a fact that the work of laving of an Off-shore pipeline of the ONGC which will link the Bassein-Bombay Oilfield in Bombay High with Hazira in Gujarat has been held up; and
- (b) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): (a) No, Sir.

(b) Does not arise.

Replacement of Refills after Gas Consumption

720. SHRI KRISHNA NAND JOSHI: Will the Minister of ENERGY be pleased to state:

- (a) what instructions have been issued by Government to the distributors of Indane Gas in the Capital with regard to replacement of gas cylinder after its gas is consumed;
- (b) what is the time fixed for such a replacement;
- (c) whether Government propose to conduct periodical verification of records of each distributor in the Capital to ensure proper replacement and to take action